

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:3424
ANSWERED ON:15.04.2002
ASSISTANCE TO NGOS FOR WELFARE PROJECTS
RAMDAS ATHAWALE

Will the Minister of LABOUR be pleased to state:

- (a) the details of the financial assistance given to Non-Governmental Organisations (NGOs) to launch welfare projects relating to child labour under the grants-in-aid scheme, in different States especially in the tribals and scheduled castes dominated areas of Maharashtra;
- (b) the names of such projects and that of the NGOs;
- (c) the details of the achievements made in each State by the said organisations during each of the last three years;
- (d) whether the Government have received any complaints regarding large scale misuse of Central financial assistance by these organisations during the said period; and
- (e) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard ?

Answer

MINISTER OF LABOUR (SHRI SHARAD YADAV)

(a)&(b): Ministry of Labour has provided financial assistance to various Non-Governmental Organisations (NGOs) to launch welfare projects relating to child labour under the Scheme of Grant-in-aid to Voluntary Agencies/Non-Governmental Organisations, in different States during the last three years 1999-2000, 2000-01 & 2001-02 and the extent of amount provided to them are enclosed as per Annexures A, B & C respectively. In so far as the State of Maharashtra is concerned, financial assistance was provided to an NGO, namely 'Ahilya Devi Mahila Mandal, Nagpur' in 1999-2000 & 2000-01 and to another NGO, namely 'Balvikas Academy, Aurangabad' in 2001-02.

(c): Progress of implementation of projects run by Voluntary Agencies/Non-Governmental Organisations under GIA scheme is monitored regularly through inspections by officers of the Ministry of Labour and concerned State Governments as well as certain documents such as Audited Statement of Accounts, Utilisation Certificate and Progress Reports. Further release of funds are subject to satisfactory performance of the voluntary organizations/non-governmental organizations and submission of requisite documents by them.

(d)&(e): Complaints have been reviewed from time to time regarding the functioning of the NGOs. Whenever such complaints are received, the matter is enquired into and action initiated. Where misuse of financial assistance is found, action including notice for refunding the grant-in-aid have been issued. Wherever misuse pertaining to embezzlement of funds come to light, State Governments are advised to initiate prosecution against such NGOs.